

**Information note to the Press**

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**For Immediate release**

**Telecom Regulatory Authority of India**

**TRAI Releases amendments in provisions of Telecommunication Tariff Order and Accounting Separation Regulations**

New Delhi, 24<sup>th</sup> March, 2026 - The Telecom Regulatory Authority of India (TRAI) today released the following amendments:

- (i) The Telecommunication Tariff (Seventy Second Amendment) Order, 2026
  - (ii) The Reporting System on Accounting Separation (Amendment) Regulations, 2026
2. In this regard, the draft TTO (72<sup>nd</sup> Amendment), 2025 and the draft Accounting Separation (Amendment) Regulations, 2025 were issued for consultation on TRAI's website on 16.10.2025. In response, TRAI received 08 comments from the stakeholders on each of the consultations.
3. Based on the comments received from the stakeholders and on its own analysis, TRAI has finalised the Telecommunication Tariff (Seventy Second Amendment) Order, 2026 and The Reporting System on Accounting Separation (Amendment) Regulations, 2026.
4. Through these amendments, TRAI has revised the existing provisions relating to financial disincentives under the *Telecommunication Tariff Order, 1999* and the *Reporting System on Accounting Separation Regulations, 2016*.
5. The amendments contain provisions for imposing the financial disincentives (i) in a graded manner to ensure compliance with regulatory provisions; (ii) revision in amount of financial disincentive prescribing a ceiling on the total financial disincentive amount; (iii) imposition of interest on delayed/non-payments of financial disincentives.
6. The amendments have been placed on TRAI's website ([www.trai.gov.in](http://www.trai.gov.in)).
7. For any clarification/information, Shri. Vijay Kumar, Advisor (F&EA) may be contacted at Tel No. 011-20907773.

  
(Atul Kumar Chaudhary) 24/3/26  
Secretary, TRAI